

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH

ORIGINAL APPLICATION NO:860/94

Dated, this Tuesday the 2nd day of November 1999.

Shri S.A.Kamble & 10 Ors. Applicant.

Shri.K.R.Yelwe for Mrs.Masurkar Advocate for the
Applicant.

VERSUS

Union of India & 20rs. Respondents.

Shri S.S.Karkera for Shri P.M.Pradhan Advocate for the
Respondents.

CORAM: HON'BLE SHRI JUSTICE R.G.VAIDYANATHA, VICE CHAIRMAN.
HON'BLE SHRI B.N.BAHADUR, MEMBER(A)

- (i) To be referred to the Reporter or not?
- (ii) Whether it needs to be circulated to other Benches of the Tribunal?
- (iii) Library?

Reported
(R.G.VAIDYANATHA)
VICE CHAIRMAN

abb

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH
ORIGINAL APPLICATION NO:860/94
DATED 2ND NOVEMBER, 1999.

CORAM:HON'BLE SHRI JUSTICE R.G.VAIDYANATHA, VICE CHAIRMAN
HON'BLE SHRI B.N.BAHADUR, MEMBER(A)

1. Mr.S.A.Kamble
2. R.H.Bhagat
3. S.L.Somkuwar
4. C.M.Temkar
5. D.A.Sutrave
6. N.C.Kangutkar
7. M.S.Sakpal
8. N.M.Vichare
9. A.V.Makhamle
10. P.S.Warthe
11. H.V.Deolekar

Applicants Nos.1 to 6 being working
at present as Projection Room
Operators and Applicants Nos.7 to 11
being working at present as Assistant
Projection Room Operators in the
office of Films Division, Government
of India, 24, Dr.Gopalrao Deshmukh
Marg, Bombay - 400 026.

... Applicants.

By Advocate Shri K.R.Yelwe for Mrs.N.V.
Masurkar.

v/s.

1. Union of India
Through Secretary,
Ministry of Information
and Broadcasting,
Shastry Bhavan,
New Delhi.
2. The Director of Administration
Films Division, 24,Dr.Gopalrao
Deshmukh Marg,
Bombay - 400 026.
3. Chief Producer,
Films Division,
Bombay - 400 026.

... Respondents.

By Advocate Shri S.S.Karkera for
Shri P.M.Pradhan.

...2.



:2:
(ORDER) (ORAL)

(Per Shri R.G.Vaidyanatha, Vice Chairman)

This is an application filed by the applicants claiming upgradation of posts, enhancement of pay-scales and other consequential reliefs. Respondents have filed reply opposing the application.

2. Today when the case is called out for final hearing, respondent's counsel tenders a Government order dated 27/5/99 which is now taken on record. The order shows that certain posts have been upgraded and new posts have been ^{created} ~~graded~~ in different pay-scales. The main prayer in the OA is also upgradation of certain posts and consequent enhancement of pay-scales. In our view the Government Order dated 27/5/99 substantially meets the prayer in the application.

3. At the time of hearing it is also brought to our notice that first applicant has since died and second applicant retired from service on 31/8/1997. The other applicants are still in service.

4. In the result, the OA is disposed of with a direction to respondents to grant whatever reliefs that flows from the Government Order dated 27/5/99 to the applicants. In the circumstances of the case, the respondents are granted four months time from the date of receipt of copy of this order to comply with the direction of the Tribunal. In the circumstances of the case, there will be no orders as to costs.

B.N.BAHADUR
(B.N.BAHADUR)
MEMBER(A)
abp.

R.G.Vaidyanatha
(R.G.VAIDYANATHA)
VICE CHAIRMAN